

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6794 of 2026

Aadesh Motla : Appellant
Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated February 16, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated March 04, 2026 responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/26/00100) dated March 11, 2026. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.

2. **Queries in the application** - The appellant, in his application dated February 16, 2026, sought the following information:

“सुचना गाव जदोदा आदि तहसील सदर जिला मुजफ्फरनागेर उत्तर परदेश के बारे में आप को पूर्व से ही जानकारी हे के लगभग 212एकड़ भूमी सहारा समय की हे जो माननीय सुप्रीम कोर्ट के आर्डर के कारन आप के आधीन हे के बारे में कुछ 1सेबी के यह जो भूमी आधीन हे वह बैची जा चुकी हे परन्तु न तो आप को इसकी सुचना सुचना की जरूरत हे जो निम्न हे दी गई हे और न ही कोई पैसा आपके यह जमा कीया गया हे सुप्रीम कोर्ट के आर्डर की अवहेलना सहारा दुवारा करने पर क्या आप के दुवारा कोई क्र्खाई की जा सकती हे या नहीं या क्र्खाई कीस के दुवारा की जा सकती हे इस की लिखित सुचना की आवश्यकता हे जब तक आप के पास कुल बेची गए भूमी की और पेसे की जान 2कारी सहारा दुवारा नहीं दी जाती मोके पे कोण यथा इस्ती के आर्डर दे सकता हे की सुचना की जरूरत हे”

3. **Reply of the Respondent** – The respondent, in response to the application, informed that the Hon’ble Supreme Court vide orders dated 04.06.2014 and 11.07.2016 has directed that the following conditions have to be complied by Saharas while entering into any sale transactions of immovable properties and after

complying with the conditions the Title Deeds of the property(ies) shall be released by SEBI in favour of the purchaser

- i. The Saharas shall furnish to Hon'ble Supreme Court the details of the valuation of the properties sold and the terms of sales;
- ii. that such sales are not for a price less than 90% of the circle rates stipulated for the area in which the properties are situated etc;
- iii. that the sale price so recovered by Saharas shall be deposited in entirety less expenses, TDS and all other applicable taxes in the SEBI Sahara Account;
- iv. a declaration that the purchasers is not a related party qua Saharas.

The respondent also informed that the orders of Hon'ble Supreme Court are available on SEBI website.

4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. On consideration, I find that the respondent has adequately addressed the queries by providing the information available with him. Accordingly, I do not find any deficiency in the response of the respondent.
6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: April 01, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA